

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH
JABALPUR

Original Application No.200/00363/2019

Jabalpur, this Friday, the 26th day of April, 2019

HON'BLE MR. NAVIN TANDON, ADMINISTRATIVE MEMBER
HON'BLE MR. RAMESH SINGH THAKUR, JUDICIAL MEMBER

Dr. Narmada Prasad Dwivedi, (Ex. JWM/OFK/Per. No.846897, Now: Section Officer/C.A.T. Jabalpur), S/o Late Shri R.K. Dwivedi, Date of Birth : 22/07/1971, R/o – 107/A, Jahangir Apartment, Near Leonard School, South Civil Lines, Jabalpur (MP) - 482001

-Applicant

(By Advocate – Shri Vijay Tripathi)

V e r s u s

1. The Union of India through its Secretary Defence (Production), South Block, New Delhi – 110011.
2. The Chairman & Director General, Ordnance Factory Board, 10-A, Shaheed Khudiram Bose Marg, Kolkata (W.B.) – 700001.

-Respondents

(By Advocate – Shri Surendra Pratap Singh)

O R D E R (O R A L)

By Navin Tandon, AM.

The applicant was working with the Ordnance Factory, Khamaria till 10.09.2017. He submits that he should have been granted promotion w.e.f. 01.01.2016 in terms of G.S.R. 592(E) dated 15.06.2017 (Annexure A-5) and G.S.R. 721(E) dated

25.07.2016 (Annexure A-7) by which the recommendations of the 7th Central Pay Commission were implemented.

2. The applicant has submitted his detailed representation on 10.10.2018 (Annexure A-3) for redressal of his grievances raised in this Original Application, which, according to learned counsel for the applicant, has not been decided so far.

3. At this stage, learned counsel for the applicant submits that the applicant would be satisfied if the respondent No.2 is directed to consider and decide his representation (Annexure A-3) in a time-bound manner by taking into consideration Annexure A-5 and A-7.

4. Learned counsel for the respondents has no objection if this Original Application is disposed of in above terms.

5. Accordingly, without going into the merits of the case, we dispose of this Original Application at the admission stage itself with a direction to the respondent No.2 to consider and decide applicant's representation (Annexure A-3), as per rules and taking into consideration the provisions contained in Annexure A-5 and A-7, with a reasoned and speaking order,

within a period of 60 days from the date of receipt of a certified copy of this order. The order, so passed, shall also be communicated to the applicant. No costs.

(Ramesh Singh Thakur)
Judicial Member

(Navin Tandon)
Administrative Member

am/-